

**Central Administrative Tribunal
Madras Bench**

OA/310/00788/2015

Dated the 10th day of October Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr. R. Ramanujam, Member(A)
&
Hon'ble Mr. P. Madhavan, Member (J)**

1. G. Ezhilarasu	
2. A. Durairaj	
3. A. Arokiadoss	
4. A. Jokkin	
5. P. Srinivasan	
6. T. Sankaranarayanan	
7. R. Sundararaj	
8. G. Arumugam	
9. I. Joseph Johnson	
10. A. Mortien	
11. T. Annadurai	
12. K. Subramani	
13. G. Natarajan	
14. P. Sivakumar	
15. M. Sasikumar	.. Applicants

By Advocate **Mr. K.M. Bhoopathy**

Vs.

1. The Chiarman Ordinance Factories Board (OFB) 10A, Auckland Road Calcutta – 700 001. West Bengal	
2. The General Manager Heavy Alloy Penetrative Project (H.A.P.P.) Ordnance Factories Board (OFB) Trichy – 620 025.	.. Respondents

By Advocate **Mr. M. Kishore Kumar**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“i. Direction to the respondents consider, absorb and regularise the service of the applicants by granting them all consequential and attendant benefits

ii. Such further or other relief”

2. At the outset learned counsel for the respondents would draw attention to the Annexure R1 order passed by this Tribunal in OA 488/2001 dt. 29.01.2002 by which the applicant's prayer for similar relief had been rejected by this Tribunal.

As the matter is *res-judicata*, this OA could not be entertained, it is contended.

3. It is further submitted that the applicant is seeking to rely on the order passed by the Central Government Industrial Tribunal cum Labour Court Chennai in Industrial Dispute No. 9/2008 dated 08.05.2009 (Annexure A4). Accordingly this Tribunal is not the right forum for the applicant to seek relief especially when he claims to be similarly placed as the beneficiaries therein.

4. In the light of the above submission, learned counsel for the applicant seeks to withdraw the OA, with liberty to file for relief before the appropriate forum. He has made an endorsement to this effect.

5. Keeping in view the above the OA, the dismissed as withdrawn.

(P. Madhavan)
Member (J)
AS

10.10.2018

(R.Ramanujam)
Member(A)